

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.96/MP/2026**

- Subject : Petition under Section 79(1)(c)&(f) read with Section 38(2)(b)&(c) of the Electricity Act, 2003, along with Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
- Petitioners : ReNew Solar Power Private Limited (RSPPL) and Ors.
- Respondents : Powergrid Corporation of India Limited (PGCIL) and Ors.
- Date of Hearing : **7.4.2026**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Venkatesh, Advocate, RSPPL  
Ms. Ranjitha Ramachandran, Advocate, PGCIL  
Ms. Srishti Khindaria, Advocate, PGCIL  
Shri Ajit Kumar Yadav, NRLDC  
Shri Prashant Garg, NRLDC

**Record of Proceedings**

The learned counsel for the Petitioners submitted that the present Petition has been filed seeking direction to Respondent No.1/ PGCIL, to pay the applicable Yearly Transmission Charges in accordance with Regulation 13(8) of the Sharing Regulations, and to compensate the Petitioners for the generation loss and consequent financial loss suffered up to 7.08.2025, arising from the Petitioners' inability to evacuate power under the GNA and the curtailment of generation that could neither be scheduled nor injected into the grid due to the compelled reliance on T-GNA, until the ATS/ Transmission infrastructure for the Petitioners' Projects was operationalised. The Petitioners have also prayed for a direction to Respondent No.1/ PGCIL to compensate the Petitioners for the period commencing from 7.08.2025 until the effective operationalisation of GNA. The learned counsel further submitted that a batch of Petitions involving a similar issue has been listed for hearing on 12.5.2026, and the present case may also be listed along with them.

2. The learned counsel for Respondent Nos. 1 & 2 accepted the notice and sought five weeks' time to file a reply in the matter.
3. After hearing the learned counsels for the Petitioners and the Respondent No.1, the Commission directed as under:
  - (a) Admit and issue notice to the Respondents.
  - (b) The Respondents to file their replies, if any, within five weeks, with a copy to the Petitioners, who may file their rejoinder(s), if any, within a week thereafter.

(c) The Respondent, CTUIL, to file, along with its reply, the information/ details in respect of each of the Petitioners' Project as per the table given below:

<b>Sl. No.</b>	<b>Elements of the Transmission System required for the effectiveness of Connectivity/ GNA for the Petitioners</b>	<b>Implementing Agency</b>	<b>SCOD</b>	<b>Present Status</b>

4. The Petition will be listed for hearing along with Petition Nos. 782/MP/2025 and Ors., on **12.5.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**